

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 265  
TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2024**

**DRUG REGULATORY BODY FOR VETERINARY MEDICINES**

**\*265 SHRI K GOPINATH:  
DR. M K VISHNU PRASAD:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government has taken any action in consultation with State Governments to set up a separate regulatory body for veterinary medicines, given the various advantages of having a distinct Drug Regulator for veterinary medicines in the country;
- (b) if so, the details thereof; and
- (c) whether the regulatory body is functioning in the States, if so, the details thereof, State/UTwise?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 265 FOR 9<sup>TH</sup> AUGUST, 2024**

(a) Drugs including veterinary drugs are regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder. License for manufacture, sale and distribution of drugs is granted by the respective State Licensing Authorities appointed by the respective State Government, while the Central Drugs Standard Control Organization (CDSCO) is responsible for regulation of import of veterinary Drugs and approval of New Drugs.

(b) CDSCO has no such proposal to set up a separate regulatory body for Veterinary medicines.

(c) Details of State/U.T Drug Licensing Authorities, which also regulate veterinary Drugs, are available at the link.

<https://cdsco.gov.in/opencms/opencms/en/State-Drugs-Control/>

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